

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 2
IA-2232/ND/2021
(IB)-2721(ND)2019

IN THE MATTER OF:

M/s Straight Edge Contracts Pvt. Ltd. ... Applicant

Vs.

M/s Three C Shelters Pvt. Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 17.05.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sanjay Bhatt, Ms. Niharika Sharma,
Mr. Karan Kohli, Advocates
For the Respondent : Ms. Sumedha Dang, Mr. Akash Chatterjee,
Mr. Rohan Khatana, Advs for R-2
For the Liquidator : Mr. Abhishek Parmar, Advocate

ORDER

IA-2232/ND/2021:

This is an application filed by Resolution Professional seeking vacation of interim stay passed on 11.03.2021 on convening the meeting of CoC of the Corporate Debtor. The Learned Counsel states that after the CIRP order is passed substantially no progress is made due to the stay and request that the listing of other applications which are claim applications which were to be decided also be listed and heard. The applications to be heard are IA-340/ND/2021, IA-364/ND/2021 & IA-676/ND/2021. Considering the submissions made, we are of the view that the claim applications be heard first before vacating the stay.

Issue notice in IA-2232/ND/2021.

List all above three applications along with present application for hearing on **08.06.2021**.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

